

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH: :MUMBAI

CONTEMPT PETITION NO. 18/06
IN
ORIGINAL APPLICATION NO. 366/95

THIS THE 04TH DAY OF APRIL, 2007

CORAM: HON'BLE SHRI A.K. AGARWAL. VICE CHAIRMAN
HON'BLE SHRI MUZAFFAR HUSAIN MEMBER (J)

U.A. Bari ... Petitioner
By Advocate Shri Sair Kumar

Versus

Central Railways & Others. ... Respondents
By Advocate Shri V.S. Masurkar.

O R D E R (ORAL)
Per Shri A.K. Agarwal, Vice Chairman

We have heard learned counsel for the parties. The respondents in their status report have mentioned that the applicant is entitled for the benefits and he can avail medical and complementary passes. Learned counsel for respondents stated that only commutation of pension has been withheld in view of pending disciplinary proceedings.

2. In view of above, we are of the considered opinion that substantial compliance of the order of the Tribunal has been done by the respondents. Accordingly Contempt Petition does not survive and is dismissed.

STAFF COPY
Date 19/4/02

Section Officer 19/4/02
Central Admin. Tribunal
Mumbai Bench

DATE: 19/4/02

NO/CAT/MUM/JUDL/0A/366/1995/2480-57

Copy to:

1. Shri Sair Kumar, counsel for the applicant.
2. Shri V.S. Masurkar, counsel for the respondents.

RECEIVED ON 20/4/02

RECEIVED DESPATCHED
Section Officer, *R*
OK. *R*
SIRAY S. MAJUMDAR *R*
Post Commr *R*

Print
W. (A. V. M.)
29/4/02